

14.02 hrs.

Title: Regarding passing of the Explosive Substances (Amendment) Bill, 2001 by the Rajya Sabha at its sitting held on the 20th November, 2001.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Explosive Substances (Amendment) Bill, 2001 which has been passed by the Rajya Sabha at its sitting held on the 20th November, 2001."

2. Sir, I lay on the Table the Explosive Substances (Amendment) Bill, 2001, as passed by Rajya Sabha on the 20th November, 2001.
